

HIGH COURT OF KARNATAKA, BENGALURU

April 29, 2021

NOTICE

It is brought to the notice of the Advocates/Party-in-person that whenever the cases are filed by online through e-filing portal and through e-mail and where Union of India is arrayed as a party, the copy of the petition/appeal memo may be sent to the Additional Solicitor General of India (Karnataka) through e-mail. The soft copy of petition/appeal memo may be sent to **asgi-hckar@indianjudiciary.gov.in**.

By Order of Hon'ble The Chief Justice,

**Sd/-
(K.S.Bharath Kumar)
Registrar (Judicial)**